

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park

Date of Hearing : 21.8.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioners : Rajasthan Solarpark Development Company Limited (RSDCL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and 3 Ors.

Parties present : Shri Ranji Thomas, Sr. Advocate, RSDCL
Shri Aditya Singh, Advocate, RSDCL
Shri R K Avasthi, Avocate, RSDCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddhrath Sharma, CUTIL
Ms. Muskan Agarwal, CTUIL
Shri Syed Jafar Alam, Advocate, Rising Sun Energy
Shri Ashwin Ramanathan, Advocate, Rising Sun Energy
Ms. Prerna Priyadarshini, Advocate, NTPC
Shri Atharva Gaur, Advocate, NTPC

Record of Proceedings

On the request of the Respondent No. 4, RSEKPL and also due to a paucity of time, the Commission adjourned the matter. The learned counsel for RSEKPL also requested that the Commission permit RSEKPL to file its reply/submissions by opening the e-filing portal, which was acceded to by the Commission.

2. The Commission directed the Petitioner to submit the following information on affidavit, with an advance copy to the Respondents by 15.9.2023:



a. The status of the solar park and dedicated transmission lines as per the following table:

A			
Status of 4 Nos. 220/33 kV Park Pooling Sub-stations			
		Current Status	Expected date of completion
1	Switchyard		
2	Main Transformers		
3	LV Switchgear		
B			
220 kV dedicated Transmission Lines			
		Current Status (Total /Actual)	Expected date of completion
1	Foundations		
2	Tower erection		
3	Stringing (ckm)		
4	Procurement and Installation of BFD		

b. As it has been submitted that the contract for the construction of 4 Nos. 220/33 kV Park Pooling Sub-stations has been terminated on 24.4.2023, clarify whether the aforesaid work has been awarded to any other party, if so, when?

3. The Commission also directed the CTUIL to convene a meeting of all the parties involved to discuss and resolve the issue(s) in accordance with the applicable regulations before 29.9.2023 and also to file the minutes of the deliberations made and the settlement, if any, arrived at, on affidavit by 10.10.2023.
4. The matter shall be listed for further hearing on 13.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

